



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

मंगळवार, जुलै ४, २००६/आषाढ १३, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Second Amendment) Bill, 2006 (L. A. Bill No. LXV of 2006), introduced in the Maharashtra Legislative Assembly on the 3rd July 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

L. A. BILL No. LXV OF 2006.

A BILL

*further to amend the Mumbai Municipal Corporation Act.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Mumbai Municipal Corporation (Amendment) Ordinance, 2006 on the 20th June 2006 ;

Bom. III of 1888. Mah. Ord. VII of 2006.

(४०३)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Mumbai Municipal Corporation (Second Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 20th June 2006.

Amendment  
of section  
144D of  
Bom. III  
of 1888.

2. In section 144D of the Mumbai Municipal Corporation Act (hereinafter referred to as " the principal Act "), for the words, brackets and figures " from the date of commencement of the Mumbai Municipal Corporation (Second Amendment) Act, 2005 " the words and figures " from the 23rd November 1995 " shall be substituted.

Bom.  
III of  
1888.  
Mah.  
XLIV  
of  
2005.

Repeal of  
Mah. Ord.  
VII of 2006  
and saving.

3. (1) The Mumbai Municipal Corporation (Amendment) Ordinance, 2006, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the principal Act, as amended by this Act.

Mah.  
Ord.  
VII of  
2006.

## STATEMENT OF OBJECTS AND REASONS

Section 144D of the Mumbai Municipal Corporation Act (Bom. III of 1888), provided for levy of property tax at reduced rate in respect of residential tenements having carpet area not exceeding 350 square feet, situated in certain cessed buildings, in the Island City of Mumbai, which are redeveloped, for a period of twenty years from the date of commencement of the Mumbai Municipal Corporation (Second Amendment) Act, 2005, or from the date of first occupation of the tenements, whichever is later.

2. The Government had received representations from the people's representatives to the effect that the above concession in the property tax be made applicable to the residential tenements having carpet area not exceeding 350 square feet situated in the buildings which are redeveloped and first occupied prior to the date of commencement of the Mumbai Municipal Corporation (Second Amendment) Act, 2005.

3. After consultation with the Mumbai Municipal Corporation, the Government of Maharashtra considered it expedient to provide that the said concession under section 144D of the Act should be made applicable for a period of twenty years, from the date of coming into force of section 144B of the said Act i.e. 23rd November 1995 or from the date of first occupation of the tenement, whichever is later.

4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act (Bom. III of 1888), for the purposes aforesaid, the Mumbai Municipal Corporation (Amendment) Ordinance, 2006 (Mah. Ord. VII of 2006), was promulgated by the Governor of Maharashtra on the 20th June 2006.

5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,  
Dated the 28th June 2006.

VILASRAO DESHMUKH,  
Chief Minister.